SHRI PRASANTA CHATTERJEE (West Bengal): Sir, we want the Question Hour *(Interruptions)*...

SHRI SANTOSH BAGRODIA (Rajasthan): They are not interested in tribal affairs. They are only interested in...*(Interruptions)*...

PROF. RAM DEO BHANDARY: Sir, we want the Question Hour only. *(Interruptions)*

श्री सभापति : कोई रिकार्ड पर नहीं जाएगा। ...(**व्यवधान**)

प्रो0 राम देव भंडारी : सर, ओनली क्वेश्चन ऑवर । ...(**व्यवधान**)

श्री सभापति : सदन की कार्यवाही साढे ग्यारह बजे तक के लिए स्थगित की जाती है ।

The House then adjourned at thirteen minutes past eleven of the clock.

The House reassembled at thirty minutes past eleven of the clock, MR. DEPUTY CHAIRMAN in the Chair

---

MR. DEPUTY CHAIRMAN: Question Hour. ...*(Interruptions* क्वेश्चन ऑवर के बाद ...(**व्यवधान**) .After Question Hour. ...*(Interruptions)* There is no notice for the suspension of Question Hour. ...*(Interruptions)* Question No. 261 ...*(Interruptions)* Shri Ali Anwar...*(Interruptions)* क्वेश्चन के अलावा रिकॉर्ड पर कुछ नहीं जाएगा। ...(**व्यवधान**)

ORAL ANSWERS TO QUESTIONS

पी0ई0एस0ए0 अधिनियम के प्रावधानों को लागू किया जाना

*261. **श्री अनवर अली** : क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि **:**

(क) क्या यह सच है कि पंचायत उपबंध (अनुसूचित क्षेत्रों पर विस्तार) अधिनियम, 1996 के प्रावधानों को लागू किए जाने से अनुसूचित जनजाति के दलित लोग आरक्षण के अपने संवैधानिक अधिकार से वंचित हो गए है;

(ख) यदि हां, तो क्या यह मामला सरकार की जानकारी में लाया गया है, और

(ग) क्या सरकार उपर्युक्त अधिनियम के निरसन संशोधन पर विचार करेंगी ?

जनजातीय कार्य मंत्री (श्री पी0आर0 किन्डिया) : (क) से (ग) एक विवरण सभा पटल रखा जाता है।

विवरण

(क) अनुसूचित जनजाति के दलित लोगों के नाम से कोई वर्ग नहीं है।

(ख) और (ग) प्रश्न नहीं उठता।

Implementation of provisions of PESA

†*261. SHRI ALI ANWAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that by implementing provisions of the Panchayat (Extension to the Scheduled Areas) Act, 1996, the Dalits among Scheduled Tribes have been deprived of their constitutional right of reservation;

(b) if so, whether the matter has been brought to the notice of Government; and

(c) whether Government would consider the cancellation/amendment of above Act?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a)to(c) a Statement is laid on the Table of the House.

Statement

(a) There is no category of dalits among Scheduled Tribes.'
& (c) Do not arise.

श्री अली अनवर : महोदय...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: आप क्वेश्चन अलाऊ नहीं करते ...(**व्यवधान**)... क्वेश्चन आवर सस्पेन्ड नहीं होगा ...(**व्यवधान**)...The House is adjourned till 12 o'clock.

The House then adjourned at thirty-three minutes past eleven of the clock

The House reassembled at twelve of the Clock, MR. DEPUTY CHAIRMAN in the Chair.

†Original notice of the question was received in Hindi.